

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1118/2014

SUDARSHAN & ANR.

Appellant(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With Office Report)

(ALONG WITH REPORT RECEIVED FROM ADDITIONAL SESSIONS JUDGE,
CHANDRAPUR)

Date : 01/07/2014 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE A. K. SIKRI

For Appellant(s)

Mr. Sushil Kumar, Sr. Adv.
Mr. Sudarshan Singh Rawat, Adv.
Mr. Aditya Kumar, Adv.

For Respondent(s)

Mr. Aniruddha P. Mayee, Adv.
Mr. Charudutta Mahindrakar, Adv.
Mr. A. Selvin Raja, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Since it was brought to the notice of this Court that the name
of the Appellant No.2 was wrongly mentioned in the special leave
petition and consequently in the judgment dated 23.0
5.2014 [rendered in Criminal Appeal No.1118/2014 arising out of SLP (Cr1.)
No. 3357/2014] the same mistake came to be carried out. Ther

efore,
a Report was called for from the Additional Sessions
Judge, Chandrapur. The Report dated 29.05.2014 of the learned Trial Judge

Signature Not Verified

discloses that the name of the Appellant No.2 is Harish son of

Digitally signed by

Narendra Prasad

Date: 2014.07.05

14:19:46 IST

Reason:

Gurudas Meshram (Masaram) and not Harish son of Mondhi Radharapwar.

In the light of the abovesaid Report of the learned Additional

1

Sessions Judge, Chandrapur the name of Appellant No.2 shall be
corrected as Harish son of Gurudas Meshram (Masaram). The Registry
is directed to furnish a copy of this order to the appellants.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER

(Signed order is placed on the file)

2

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1118 OF 2014

SUDARSHAN & ANR.

..Appellant(s)

VERSUS

STATE OF MAHARASHTRA

..Respondent(s)

O R D E R

Since it was brought to the notice of this Court that the name of the Appellant No.2 was wrongly mentioned in the special leave petition and consequently in the judgment dated 23.05.2014 [rendered in Criminal Appeal No.1118/2014 arising out of SLP (Crl.) No. 3357/2014] the same mistake came to be carried out.

Therefore, a Report was called for from the Additional Sessions Judge, Chandrapur. The Report dated 29.05.2014 of the learned Trial Judge discloses that the name of the Appellant No.2 is Harish son of Gurudas Meshram (Masaram) and not Harish son of Mondri Radharapwar.

In the light of the abovesaid Report of the learned Additional Sessions Judge, Chandrapur the name of Appellant No.2 shall be corrected as Harish son of Gurudas Meshram (Masaram). The Registry is directed to furnish a copy of this order to the appellants.

.....J.
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J.
[A.K. SIKRI]

NEW DELHI;
JULY 01, 2014.

3